
Raghav Aditya Chits P. Ltd. Vs ACIT

Income Tax Appeal No. 3254/DEL/2018

Court: Income Tax Appellate Tribunal (Delhi F Bench)

Date of Decision: April 22, 2022

Acts Referred:

Income Tax Act, 1961 – Section 142(1), 143(2), 144, 271(1)(b), 271(1)(c)

Hon'ble Judges: G.S. Pannu, P; Saktijit Dey, J

Bench: Division Bench

Advocate: Atiq Ahmed

Final Decision: Dismissed

Judgement